

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI**  
**(APPELLATE JURISDICTION)**

**Company Appeal (AT) (CH)(Insolvency) No.34/2021**  
**(Under Section 61 of the Insolvency and Bankruptcy Code 2016)**  
**(Arising out of Order dated 03.02.2021 passed in IBA No. 1295/2019**  
**by National Company Law Tribunal, Chennai Bench – I at Chennai)**

**In the matter of:**

M/s. OPG Power Generation Private Limited  
No.6, Sardar Patel Road  
Guindy, Chennai – 600 032

...Appellant

Vs

M/s. AKCT Chidambaram Cottons Private Limited  
New No. 12, Old No. 22, Haddows Road  
Chennai – 600 006

....Respondent

Present :

For Appellant : M/s Niveda CP, Advocate

.....

**ORDER**

**(VIRTUAL MODE)**

Heard the Learned Counsel Ms. Niveda CP appearing for the  
"Appellant".

2. Let notice be issued to the 'Respondent' returnable by 02.06.2021.  
Let the requisite together with Process Fee be filed by the 'Appellant's side  
within three days from today. The 'Appellant' shall provide the Mobile  
Number(s) and e-mail address of the Respondent. In the event of the  
Learned counsel for the Appellant providing the aforesaid details, then, the  
'Office of the Registry' may issue notice to the Respondent.

3. The 'Office of the Registry' is directed to List the matter on 02.06.2021

**[Justice Venugopal M]  
Member (Judicial)**

**[V. P. Singh]  
Member (Technical)**

**16.04.2021**

KM